

of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4371|73].

NOTIFICATIONS UNDER NATIONAL HIGHWAYS ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHR M. B. RANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (i) S.O. 9(E) published in Gazette of India dated the 4th January, 1973.
- (ii) S.O. 10(E) published in Gazette of India dated the 4th January, 1973.

[Placed in Library. See No. LT-4372/73.]

DRUGS AND COSMETICS (THIRD AMENDMENT) RULES, 1972

SHRI A. K. KISKU: I beg to lay on the Table a copy of the Drugs and Cosmetics (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 289 in Gazette of India dated the 3rd February, 1973, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-4373|73]

U.G.C. (DISQUALIFICATION, RETIREMENT AND CONDITIONS SERVICE OF MEMBERS), (AMENDMENT) RULES, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the University Grants Commission (Disqualification, Retirement and conditions of service of Members) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 12(E) in

Gazette of India dated the 15th January, 1973, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-4374|73].

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

SHRI A. K. KISKU: I beg to lay on the Table—

- (1) A copy of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics Amendment Rules, 1972, published in Notification No. S.O. 2139 in Gazette of India dated the 12th August, 1972.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1972, published in Notification No. S.O. 2358 in Gazette of India dated the 26th August, 1972.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-4375|73].

Proclamation, etc. in Relation to the State of Orissa

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): I beg to lay on the Table—

- (1) A copy of the Proclamation dated the 3rd March, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 155(E) in Gazette of India dated the 3rd March, 1973, under article 356(3) of the Constitution.
- (2) A copy of the order dated the 3rd March, 1973, made by the